







LEARNINGS OF THE

- Legal and practical aspects of insolvency and bankruptcy
- In-depth understanding of cross-border insolvency
- Global debates in the fields of general, legal and professional ethics

CENTRE FOR TRANSNATIONAL COMMERCIAL LAW NATIONAL LAW UNIVERSITY, DELHI

IN ASSOCIATION WITH

NSOLVENCY AND BANKRUPTCY BOARD OF INDIA

ONLINE CERTIFICATE COURSE ON BANKRUPTCY OF GUARANTORS COURSE COMMENCING FROM 14TH MAY 2023

Code	Description and abbreviation	Duration	Fees (INR)
D	Bankruptcy of Individuals including Guarantors, Partnership Firms (BIGP) Commencing From 14 th May 2023	3 Months	30,000

TARGET PARTICIPANTS:

- Government officials in the areas of tax, revenue and law In-house counsel of PSUs
- Working Professionals like CA, CS, CMA, MBA, Bankers, Insolvency Practitioners, Consultants,
 Lawyers, Stakeholders in Insolvency Proceedings- Creditors, Corporate Debtors, and the like
- Academicians in law, finance, economics, business and management studies;
- Students in post-graduate and doctoral courses in any discipline
- Students of graduate course in any discipline (For law student, only 3rd year of 3-year LLB course, or 4th/5th year of 5-year integrated BA.LLB/BBA.LLB/B.Com.LLB).

Last Date to Apply- 10th February 2023. Mode: Online Classes on Sundays, 10:00 am to 01:00 pm

Interested candidates may apply to the course through the following process:

- (i) payment of fees at online Payment Link: https://rzp.io/1/nzr24WVi
- (ii) fill up registration form at the online link along with payment details: https://forms.gle/7pt7gAyry2hAuKkFA
- (iii) email screenshot/proof of fee/receipt to cirp@nludelhi.ac.in

Email: cirp@nludelhi.ac.in Webpage: https://nludelhi.ac.in/announcment2.aspx?id=43295